

1	2
Kolaghat	49.4
Gouripore	—
Gas Turbine	—
DPL	21.5
CESC	52.7
ASEB	27.6
Chandrapur	50.6
Namrup	35.1
Bongaigaon	19.8
Gas Turbines	35.2
ALL INDIA	55.0

**Provision of Instrument Landing System**

1167. SHRI BHADRESWAR TANTI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of the airports in northern and north-eastern regions with possibility of fog which are having advance instrument landing facilities; and

(b) whether any steps have been taken to provide latest instrument landing facilities in all such airports in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) The following fog prone aerodromes in Northern and North-Eastern and other parts of the country have been identified for the installa-

tion of the Instrument Landing System (ILS):—

- (1) Imphal,
- (2) Jammu,
- (3) Patna,
- (4) Agartala,
- (5) Dibrugarh,
- (6) Jaipur,
- (7) Varanasi,
- (8) Bhopal,
- (9) Kanpur and
- (10) Amritsar.

The system has already been commissioned

at Imphal, Jammu and Patna.

(b) Yes, Sir.

### **Oil Exploration in Indo-Gangetic Valley by Oil and HOEC**

1168. SHRI VIJAY N. PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have asked the Hindustan Oil Exploration Company to Collaborate with the Oil India Ltd. to explore the possibility of oil exploration in the Indo-Gangetic Valley;

(b) if so, the terms and conditions of the agreement;

(c) whether the Oil India Ltd. is seeking collaboration of other private companies also in different parts of the country for exploration of new oil fields; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) An offer from Hindustan Oil Exploration Company for exploration of hydrocarbons in onshore areas on a risk sharing basis has been received.

(b) No agreement has been signed so far.

(c) and (d). No, Sir.

### **Smuggling of Indian Films and Film Cassettes**

1169. SHRI VIJAY N. PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that

many Indian films and their cassettes are being smuggled to foreign countries;

(b) if so, the estimated loss on this account in foreign exchange; and

(c) the action taken against the distributors and cassette manufactures?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI S. KRISHNA KUMAR): (a) Yes, Sir.

(b) It is very difficult to make an accurate estimate of loss in foreign exchange on account of piracy/smuggling of Indian films and their cassettes.

(c) With a view to combating piracy of films and video cassettes, Government in 1984 amended Copyright Act, 1957 providing for enhanced and minimum punishments for offences relating to provisions of the Act. Copyright is a proprietary right. Right holders of film can initiate proceedings against the pirates/smugglers in the court for protection of their rights.

Film Industry in India with National Film Development Corporation as one of the promoters has constituted a body "Indian Federation Against Copyright Theft" (IN-FACT) to combat the menace of video piracy.

### **Medical Facilities to Retired Public Sector Employees**

1170. SHRI V.S. KRISHNA IYER: Will the Minister of INDUSTRY be pleased to state:

(a) whether the retired employees of public sector undertakings like Hindustan Aeronautics Limited, Bharat Electronics Limited, HMT Limited, Bharat Earth Movers Limited and Indian Telephone Industries are